

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2271/2019

Friday, this the 2nd day of August 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Brij Mohan Mittal, Dy. Manager (ISP)
Aged 59 years
s/o late Shri Rameshwar Dass Mittal
2404 Sector 16, Faridabad 121002 – Haryana
Group B

..Applicant

(Applicant in person)

Versus

1. Union of India,
Ministry of Steel (through the Secretary)
Udyog Bhavan,
New Delhi – 110 011

2. Steel Authority of India Ltd.
(through its Chairman)
Steel Authority of India Ltd.
Ispat Bhawan,
Lodhi Road
New Delhi – 110 003

..Respondents

(Ms. Shivangi Sharma, Advocate for Mr. Rajpal Singh,
Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant is working as Deputy Manager in the Steel Authority of India Limited (SAIL). He submitted an application with a request to grant leave from 15.08.2019 to 14.08.2010,

i.e., one year, and for restricted leave of 5 days. It was also prefixed/suffixed with 52 Sundays and 5 holidays. The competent authority has not recommended the same, through an endorsement dated 20.07.2019. This O.A. is filed challenging the same.

2. The applicant contends that he is due to retire on 30.06.2021 and on account of various ailments, which he is suffering from, it became necessary to take long leave for the purpose of undergoing treatment.

3. We heard the applicant, who argued the case in person and Ms. Shivangi Sharma, learned proxy counsel for respondents.

4. It may be true that the applicant is at the verge of retirement. However, the question as to whether he can be granted a leave for a long period of one year, is totally in the discretion of the competent authority.

5. SAIL has its own mechanism to provide medical assistance to its employees. The various ailments enlisted by the applicant are not that serious, which warrants the absence of the applicant for a continuous period of one year. The services of a senior officer, like the applicant, are very much needed.

6. We, therefore, dismiss the O.A. However, we leave it open to the applicant to apply leave for the spells, which are needed

for any specific treatment warranting the absence, duly supporting the same with the medical records. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

August 2, 2019
/sunil/